Government of India Ministry of Coal

Lok Sabha Unstarred Question No. 1851 To be answered on 10.12.2015

Coal Mines

1851. SHRI ABHISKEK SINGH

Will the Minister of COAL be pleased to state:

- (a) the details of coal mines under custody of Coal India Limited (CIL) as a result of being sub-judice;
- (b) the details of mines where CIL has not started mining work and the reasons therefor;
- (c) whether the Government has received any proposal from any State Government to start mining immediately;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to prevent the loss of revenue to State Governments due to non-commencement of mining work by CIL?

ANSWER

MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

- (a): Presently, Coal India Limited is appointed as Designated Custodian for 6 coal mines *viz.* Marki Mangli-II (Maharashtra), Namchik Namphuk (Arunachal Pradesh), Gare Palma IV/1 (Chhattisgarh), Gotitoria (East) (Madhya Pradesh), Gotitoria (West) (Madhya Pradesh) and Parbatpur (Central) (Jharkhand), under Section 18 of the Coal Mines (Special Provisions) Act, 2015 as auction or allotment of these coal mines could not be completed before the appointed date. Out of above 6 coal mines, process of auction was not completed or reinitiated for Gare Palma IV/1, Gotitoria (East) and Gotitoria (West) coal mines because the matters are *sub-judice*. Additionally, Coal India Limited was appointed Custodian akin to Designated Custodian for Gare Palma IV/2 and Gare Palma IV/3 coal mines by Hon'ble Delhi High Court vide order dated 27.03.2015 in W.P.(C) No. 3001/2015 and the matter is *sub-judice*.
- (b): Information is being collected and will be laid on the Table of the House.
- (c) to (e): Government of Chhattisgarh had requested the Central Government to issue directions to Coal India Limited to start mining operations in Gare Palma IV/1 coal mine at the earliest. Coal India Limited has taken steps to restart mining work at Gare Palma IV/1 coal mine. A tender for removing overburden and associated works has been issued on 14.09.2015 and approval of the Board of Directors obtained thereon on 30.11.2015.
